

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) 19934/2016
(Arising out of impugned final judgment and order dated 20/05/2016
in CRP No. 341/1997 passed by the High Court of Judicature at
Allahabad)

M/S. GANGOTRI SAHKARI AVAS SAMITI LTD.

Petitioner(s)

VERSUS

M/S. PUSHPA SAHKARI AVAS SAMITI LTD. AND ORS.

Respondent(s)

(with appln. (s) for deletion of the name of respondent and interim
relief and office report)

Date : 15/11/2016 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE KURIAN JOSEPH

HON'BLE MR. JUSTICE ROHINTON FALI NARIMAN

For Petitioner(s) Mr. Rajiv Dutta, Sr. Adv.
 Mr. Vinay Garg, Adv.
 Mr. Uday Singh, Adv.

For Respondent(s) Mr. Nikhil Sharma, Adv.
 Mr. Sanjay Kumar Singh, Adv.

UPON hearing the counsel the Court made the following
O R D E R

I.A. No.1/2016 is allowed for the reasons stated in
the application for deletion of names of respondent Nos. 2
to 14.

The names of respondent Nos. 2 to 14 be deleted from
the array of parties at the risk of the applicant.

Pleadings are complete.

Post the special leave petition for hearing on
17.01.2017 (NMD).

(Rajni Mukhi)
SR. P.A.

(Renu Diwan)
ASSISTANT REGISTRAR